Gender Sensitization Internal Complaints Committee (GSICC), as constituted under the Gender Sensitization and Sexual Harassment at Supreme Court of India (Prevention, Prohibition and Redressal) Regulations, 2013, conducted a Seminar about equipping the volunteers of the Committee to deal with various kinds of complaints of sexual harassment as will be brought to them or as will come to their notice otherwise. The advocate members of GSICC have chosen 28 volunteers from amongst the experienced as well as young lawyers in the Supreme Court.

The NGOs have been contacted by the Committee to train these volunteers so that they can address various issues which they might come across; to train them about the possible ways to deal with those issues; and to train them as to how they have to act as a bridge between GSICC and the victims and how they have to act as a tool of GSICC for creating such environment in the Supreme Court precincts as would prevent any instance of sexual harassment therein.

The Seminar was presided over by the Chairman of the Committee Hon'ble Mrs. Justice Ranjana Prakash Desai and the Member Hon'ble Mr. Justice Madan B Lokur, who discussed the role which these volunteers are expected to play as per the Regulations, 2013 and impressed upon the volunteers to have regular meetings and discussions to share their respective experiences. Ms. Abha Joshi from NGO Marg and Ms. Madhu Mehra from Partners in Development of Law were the resource persons. Member Secretary, GSICC, Ms. Rachna Gupta gave vote of thanks and requested the volunteers to maintain a precise record of instances of sexual harassment which they notice in Supreme Court precincts.

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